

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No.273 of 2010

(Arising out of Order-in-Appeal No.15/Kol.III/10 dated 28.01.2010 passed by
Commissioner of Central Excise (Appeals), Kolkata)

M/s India Foils Ltd.

Kamarhati Works, P-35, Kamarhati Road, Kolkata-700088

Appellant

VERSUS

Commissioner of Central Excise, Kolkata III

180, Shantipally, Rajdanga Main Road, Kolkata-700107

Respondent

APPEARANCE :

None for the Appellant

Shri A.Roy, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.....75947/2023

DATE OF HEARING : 05 .07.2023

DATE OF DECISION : 05 .07.2023

Per Ashok Jindal :

When the matter was called, none appeared on behalf of the appellant. Nor any request for adjournment has been received by the Registry. The present matter came up for hearing earlier on several occasions but nobody appeared on behalf of the appellant. Today, i.e. 05.07.2023, also, the appellant was absent. It seems the appellant is not interested to pursue their appeal before the Tribunal. Accordingly, the appeal is dismissed for non-prosecution.

(Dictated and pronounced in the open court)

Sd/-
(Ashok Jindal)
Member (Judicial)

Sd/-
(K.Anpazhakan)
Member (Technical)

mm